

[Dr. Sushila Nayar]

Notification No. G.S.R. 917 dated the 19th June, 1964, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-3038/64].

ACTS UNDER KERALA STATE LEGISLATURE (DELEGATION OF POWERS) ACT, 1964, ETC.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table:—

- (1) A copy each of the following Acts, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1964:—
 - (i) The Kerala Abkari Laws (Amendment and Validation) Act, 1964 (President's Act No. 1 of 1964). [Placed in Library. See No. LT-3344/64].
 - (ii) The Kerala Revenue Recovery Laws (Amendment) Act, 1964 (President's Act No. 2 of 1964). [Placed in Library. See No. LT-3345/64].
- (2) A copy of the Arms (Seventh Amendment) Rules, 1964, published in Notification No. G.S.R. 1324 dated the 19th September, 1964, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-3346/64].
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The Indian Administrative Service (Pay) Amendment Rules, 1964, published in Notification No. G.S.R. 1352 dated the 26th September, 1964.
 - (ii) Notification No. G.S.R. 1353 dated the 26th September, 1964, making certain amend-

ments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-3347/64].

RAILWAY PROTECTION FORCE (AMENDMENT) RULES, 1964

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I beg to re-lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1964, published in Notification No. G.S.R. 925 dated the 27th June, 1964, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-3384/64].

NOTIFICATION MAKING CERTAIN FURTHER AMENDMENT TO DELHI SALES TAX RULES, 1951, ETC.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, on behalf of Shri Bali Ram Bhagat, I beg to re-lay on the Table:

- (i) A copy of Notification No. F. 4(33)62-Fin(E) published in Delhi Gazette dated the 7th May, 1964, making certain further amendment to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-3046/64].
- (ii) A copy of the Post Office Savings Certificates (First Amendment) Rules, 1964, published in Notification No. G.S.R. 1117 dated the 8th August, 1964, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-3348/64].
- (iii) A copy of Report on the working of the Deposit Insurance